

रखे जाते हैं। यद्यपि अनुसंधान अधि-कारियों तथा क्षेत्रीय सहायक आयुक्तों के ग्रुप में अनुसूचित जातियों के दो व्यक्ति हैं, फिर भी अनुसूचित जातियों के लिए रखे गए रोस्टर में एक पाईंट पर अनुसूचित जाति का कोई उपयुक्त व्यक्ति नहीं मिला। यह आरक्षण आगामी दो वर्षों में भरती के लिये नियमानुसार आगे ले जाया जाता है।

(४) इन्वेस्टीगेटरों के छः में से एक पद अनुसूचित जाति के लिए आरक्षित रखना चाहिए था, परन्तु वास्तव में अनुसूचित जातियों के दो इन्वेस्टीगेटर नियुक्त हैं।

संघ लोक सेवा आयोग द्वारा रक्षित पदों के लिए विज्ञापन

१७६२. { श्री नवल प्रभाकर :  
श्री भक्त वशन :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) १९५६-६० तथा १९६०-६१ के वर्षों में संघ लोक सेवा आयोग ने अनुसूचित जातियों और अनुसूचित आदिम जातियों के लिए कितने रक्षित स्थानों को विज्ञापित किया ;

(ख) उन में कितने स्थानों की पूर्ति की गई ;

(ग) क्या सब स्थानों के लिये मांग से अधिक आवेदन-पत्र आये ; और

(घ) क्या आवेदनकर्ता सब ही आवश्यक अर्हताओं की पूर्ति करते थे ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री दातार) : (क) से (घ) : सूचना उपलब्ध नहीं है। यह इकट्ठी कर के सभा पटल पर रख दी जाएगी।

#### CORRECTION OF ANSWER TO U.S.Q. No. 2205 DATED 18-12-58

The Minister of Education (Dr. K. L. Shrimall) : The figures shown against the former Bombay State in the Statement attached with the reply to the above-mentioned question may be substituted by those given in the statement below.

Sr. No.	Name of the State.	Mukhya Sevikas		Mid-Wives				Gram Sevikas		Craft Instructor Dais Total													
		Trained	Untrained	Trained	Untrained	Trained	Untrained	Trained	Untrained	Trained	Untrained	Trained	Untrained										
		ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC								
1.	Bombay	..	..	..	..	1	..	..	..	13	1	5	5	..	..	6	..	8	..	2	1	35	7

"SC" stands for Scheduled Castes.

"ST" stands for Scheduled Tribes.

The Minister of Education Dr. K.L. Shrimali

12:04 hrs.  
CALLING ATTENTION TO A  
MATTER OF URGENT PUBLIC  
IMPORTANCE

U. S. WHEAT

Mr. Speaker: Shri Mehdi:

Shri S. A. Mehdi (Rampur) rose—

Mr. Speaker: Shri Oeb.

Shri P. C. Deb (Angul): Under Rule 197, I beg to call the attention

of the Minister of Food and Agriculture to the following matter of urgent public importance, and I request that he may make a statement thereon:

"The statement made by Mr. Steven Derouinian, a U.S. Congressman charging Indian businessmen with having made millions of dollars from the free wheat supplied to India by U.S. during the last three years."

**Shri Narasimhan** (Krishnagiri): On a point of order, Sir. **Shri Mehdi** stood up.

**An Hon. Member:** Then why did he not read it out?

**Mr. Speaker:** Where is he? Hon. Members go on changing their places. I am not able to locate them. I thought he was much more to the right than to the left!

**The Deputy Minister of Food and Agriculture** (**Shri A. M. Thomas**): The statement made by Mr. Steven Derouinian in New York is based on entirely wrong premises. The Government of India are not getting any wheat from U.S.A. free of cost. Whatever wheat is being imported under P.L. 480, is being paid for in rupees in India.

All this wheat is issued by the Government of India to the State Governments, fair price shops, flour mills, etc. at the Government's issue price of Rs 14 per maund, inclusive of the cost of gunny, F.O.R. destination station. The fair price shops sell this wheat to the consumers at the prices prescribed by the Government and get only a small margin of profit allowed by the Government

It is, therefore, entirely wrong to say:

- (a) that we are receiving wheat from U.S.A. free of cost; and
- (b) that the Indian businessmen have made millions of dollars from this wheat.

**Shri Chintamoni Panigrahi** (Puri): May I know whether any wheat was supplied free to India at all in these five years from the U.S.A.?

**Shri A. M. Thomas:** I have said no. It is under special conditions under P.L. 480.

**Shri Braj Raj Singh** (Firozabad): When a statement was made by a U.S. Congressman himself, was the attention of the Government of the

U.S.A. drawn to this erroneous statement by the Government of India, because it is a propoganda against our country in the world or in the U.S.A. at least?

**Shri A. M. Thomas:** The attention of the U.S. Embassy has been drawn to this statement.

12.06 hrs.

#### PAPERS LAID ON THE TABLE

##### I.A.S. (CADRE) AMENDMENT RULES

**The Deputy Minister of Home Affairs** (**Shrimati Alva**): On behalf of **Shri Datar**, I beg to lay on the Table a copy of the I.A.S. (Cadre) Amendment Rules, 1961 published in Notification No. G.S.R. 150 dated the 11th February, 1961, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library, See LT-2730/61].

##### ANNUAL REPORT OF HINDUSTAN AIRCRAFT LIMITED

**The Deputy Minister of Defence** (**Sardar Majithia**): I beg to lay on the Table a copy of the Annual Report of Hindustan Aircraft Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956. [Placed in Library, See LT-2731/61].

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### SEVENTY-NINTH REPORT

**Sardar Hukam Singh** (Bhatinda): I beg to present the Seventy-ninth Report of the Committee on Private Members' Bills and Resolutions.